

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
NEW BOMBAY

Application Stamp No.703/87

Smt. Vidhya S. Desai

.. Applicant.

v/s

1. Commander Works Engineer (P),
Panaji, Goa - 403 001.

2. The Union of India,
Ministry of Defence,
New Delhi. .. Respondents.

Coram: Hon'ble Vice-Chairman B.C.Gadgil.

Hon'ble Member (A) J.G.Rajadhyaksha.

Tribunal's Order

Dated: 11.11.1987

(Per: B.C.Gadgil, Hon'ble Vice-Chairman)

Mr.Naik for the applicant. Leave to amend the description of the Respondents. Application is admitted. Issue usual notice to the Respondents calling upon them to file reply on 30.12.1987 and to serve a copy thereof on the applicant. The matter is to come up before the Registrar on 30.12.1987.

As far as interim relief is concerned, we pass this ex parte order directing that the operation of the impugned order dated 28.10.1987 be stayed till 25.11.87.

Issue notice to the Respondents returnable on 24.11.1987 to show cause as to why this interim order should not be confirmed.

Hamdust is allowed.

Notices issued to the all respondents on dtd.
11-11-87 and handed over
to applicant's advocate to
serve on Respondents.

(A)
11/11.

B.C.Gadgil
(B.C.GADGIL)
Vice-Chairman

J.G.Rajadhyaksha
(J.G.RAJADHYAKSHA)
Member (A)